

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G" NEW DELHI

BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.3269/Del/2017

निर्धारणवर्ष/Assessment Year: -

Shri Jagannath Geeta Devi Saraf Dharmarth Trust, C/o Pyare Lal Jaggan Nath Saraf, Halu Bazar, Jawahar Chowk, Bhiwani.	बनाम Vs.	CIT (Exemptions) C.R. Building, 5 th Floor, Sector-17-E, Chandigarh.
PAN No. AARTS5535P		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Shri Kanv Bali, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	21.04.2023
उद्घोषणाकीतारीख/Pronouncement on	21.04.2023

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order u/s 12AA of the Income Tax Act, 1961 dated 27.03.2017.

2. The assessee filed an application for withdrawal its appeal. The contents of the application are as under:

728
09/11/2022

81

BEFORE INCOME TAX APPELLATE TRIBUNAL BENCH-G. NEW DELHI

Shri Jagannath Geeta Devi Saraf Dharmarth
Trust, Bhiwani
V/s
CIT (Exemptions), Chandigarh
Appeal No.: ITA/3269/DEL/2017

An application for withdrawal of appeal

The appellant is not interest to proceed with the appeal, the same may kindly be allowed to be withdrawn.

Necessary order in this regard may kindly be passed.

SHREE JAGANNATH GEETADEVI
Appellant DHARMARTH TRUST
श्रीजगन्नाथ सराफ
Auth. Signatory

3. The Ld. DR has no objection in assessee withdrawing its appeal.
4. Considering the submissions of the assessee in its application, we permit the assessee to withdraw its appeal. Accordingly, the appeal is dismissed as withdrawn.
5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 21/04/2023.

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 21.04.2023

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi